CP No. 16/97, COA. 37/95 Siei D. N. Air os. D. N. Okardal os. Mo. N. Forklar ... Advocate for the Applicant(5) ... Advocate for the Respondant(S) This Contempt. Las bur filed **1** 2.12.97 Trikha, learned for the petitioners wants to withdraw the by the applicant application. Prayer allowed. Advocale No. N. Trikle The Contempt Petition is accordingly for noa-Complicace dismissed on withdrawal. Judgment did 22 nol Arg 195 BA. 15 HA 45 TH GENCH Member Laid Més. forour, 18. 7 fur iker order. 4)19 4)121 SECTION OFFICER penlien in court. copy of the archer

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# BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL GAUHATI BENCH GUWAHATI.

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(A CIVIL CONTEMPT PETITION UNDER RULE 5 OF THE CENTRAL ADMINISTRATIVE TRIBUNAL (CONTEMPT

OF COURTS) RULES 1986.

Op No 16/17 (84-37/15)

Title of the Case.

Shri N.Aier & others

Petitioner.

-AND-

Sarvashri D.N.Chandel, U.K.Shukla & A.B.Vohra.

Respondents.

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Counsel for the Petitioners.

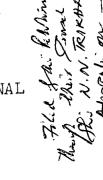
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Date of filing:

Registration No.

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# BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL GAUHATI BENCH GUWAHATI.



NO

CONTEMPT (CIVIL) PETITION UNDER RULE 5
OF THE CENTRAL ADMINISTRATIVE TRIBUNAL
(CONTEMPT OF COURTS) RULES 1986.

#### BETWEEN

· ·	
1. Shri N.Aier, Assistant, office	of the SIB, Kohima.
2. Shri Tapan Dutta, UDC	-do-
3. Shri <b>V</b> ihosul Kweho, LDC	-do-
4. Shri .Lotha, SA/G	-do-
5. Shri Romita Lama, LDC	-do-
6. Shri Nongole, Peon	-do-
7. Shri Tepungosa Sale	-do-
8. Shri R.A.Rawat, ACIOII/G	-do-
9. Shri Lhupelo Koza, JIO-II/G	-do-
10. S.K.Acharjee, JIO-II(G)	-do-
11. Raj Kumar, SA/GA	do-
•	-do-
13. Shri Annamma Chacko, Steno GrII	I -do-
14. Shri Nagendra Singh, c/Boy	-do-
15. M.C.Saikia, UDC	do
16. K.L.Patralekh, JIO-II/G	-do-
17. Shri Mancy Jaseph, SA/G	-do-
18. Shri K.Namgi, JIO II/G	-do-
19. Shri Sagar Roy, LDC	-do-
20. Shri C.R.Bhattacharjes,JIO	-do-
21. Snri D.Mitra, UDC	-do-
22. Shri S.Datta, UDC	-do-
23. Shri G.K.Das, UDC	-do-
24. Shri Gulab Mahato, ACIOII/G	-do-
25. Shri Ajitha Venugopal, LDC	-do-

26. Shri M.T. Venugopalan, JIO-II/G	Office of the S.I.B., Kohima.
27. Shri A.K.Acharyya, JIO-I WT	-do `
28. Shri C.P.Singh, ACIO-I WT	-do-
29. Shri R.R.Dey, ACIO-I/G	-do-
30. Shri Neidel Kuso, UDC	-do-
31. Shri B.Dhar, UDC	-do-
32. Shri Ajay Das, JIO-I/G	-do-
33. Shri K.Hokuto Sema JIOI/G	-do-
34. Shri K.Ghoshito Sema, UIO I/G	-do-
35. Shri B.P.Passi, JIO II/MT	-do-
36. Shri Nikheto Sumi, JIO II(G)	-do-
37. Shri L.A.Bengamin, JIO I/G	-do-
38. Shri K.C.Phom, SA/G	-do-
39. Shri B.L.Bowmick, JIO II/G	-do-
40. Shri J.M.Das, JIO I/G	-do-
41. Shri Narayan Prasad, SA/G	-do-
42. Shri A.L.Chishi SA/G	-do-
43. Shri N.Rengma, JIO I/G	-do-
44. Shri T.Rameshan, SA/G	-do-
45. Shri T.Aier SA/G	-do-
46. Shri Y.C.Konyak, JIO II/G	-do-
47. Shri S.H.Sema, JIO II/G	-do-
48. Shri K.Sema, ACIO II/G	-do-
49. Shri S.K.Dey, JIO II/G	-do-
50. Shri Anjan Roy, UDC 51. Ms.Rosemary Kemai, LDC	-do- -do- Petitioners.

#### -AND-

- 1. Shri D.N.Chandel, Assistant Director (E) Office of the S.I.B., Kohima.
- 2. Shri U.K.Shukla, Assistant Director, Office of the S.I.B., Kohima.
- 3. Shri A.B. Vohra, Joint Director, Intelligence Bureau, (Ministry of Home Affairs), Govt. of India, New Delhi.
- 4. The Union of India, represented by the Secretary to the Govt. of India, Ministry of Home Affairs, New Delhi.

Respondents.

# NATURE OF CONTEMPT ALLEGED/MATERIAL FACTS.

- 1. This application is filed against the first three Respondents for Civil contempt.
- 2. The material facts in brief are -
- a) 127 employees of the Subsidiary Intelligence Bureau filed an application before the Central Administrative Tribuna., Guhati Bench, Guwahati which was admitted on 16.3.1995 and registered with No. OA-37/95.
- b) Final order on the application (OA-37/95) was passed on 22.8.95 declaring the applicants entitled to draw House rent at the rate applicable to the Central Govt. employees in 'B' (B-1, B2) Class Cities/Towns and a Licence fee @ 10/of the monthly pay.

A copy of the said order dated 22.8.95 is enclosed and marked as NNEXURE 'A'.

- c) The applicants were, therefore, allowed to draw the House rent at the rate applicable to 'B' Class Cities so also the Licence Fee @ 10% p.m. of their monthly pay etc. upto 31st July,1997.
- d) Shri D.N.Chandel, Assistant Director (E), office of the S.I.B., Kohima, vide his order No.13/EST/CPC/97(1)-4979 dated 16.10.97 stopped the H.R.A./Licence fee as allowed by the Central Administrative Tribunal, allowing both the concessions at old rates with effect from 1.8.97 which are as follows:-

House rent 知llowance:

- (i) @ 7.5% of pay who are posted at Kohima and Dimapur.
- (ii) @ 5% of pay who are posted in other places.

Licence Fee:

at the rate admissible from time to time as per notification of the Government.

••••••

A copy of the order No.13/EST/CPC/97(i)-

4979 dated 16.10.97 is

enclosed and marked as ANNEXURE'B'

e) On receipt of the said order dated 16.10.97 a representation dated 3.11.1997 was made by a number of above petitioners.

In para 7 of the said representation the orders of the Hon'ble Supreme Court inter alia containing the justification to the grant of H.R.A. at 'B' Class Cities rate to the Central Govt. employees posted in Nagaland was quoted.

A copy of the representation dated 3.11.1997 is enclosed and marked as ANNEXURE 'C'

f) without giving any formal reply to the said representation dated 3.11.1997, Shri U.K.Shukla, Assistant Director, the Respondent No.2, issued yet another Memorandum No.52/EST-K/CAT/95-5266 dated 12.11.1997 ordering inter-ala, "to deduct the H.R.A. paid to them over and above 'C' Class City rate with effect from 1.3.1991 and over-paid Licence Fee from 1.7.1987" @ Rs.500/- per month from applicants' pay for November, 1997 onwards.

A copy of the Memorandum No.52/EST-K/CAT/95-5266 dated 12.11.97 is enclosed and marked as ANNEXURE 'D'.

g) When the applicants/petitioners approached the authorities, they were informed that the official action was based on some order issued by Shri A.B.Vohra, Joint Director, I.B.New Delhi (Respondent No.3). The petitioners could lay their hands on an unsigned copy of the letter issued by Respondent No.3 numbering 10/SO(c)/95-(I) - Part I-1032 dated 22.9.97.

A copy of the letter No.10/SO(c)/95-(I)-Part I - 1032 dated 22.9.97 is enclosed and marked as ANNEXURE 'E'.

It is humbly submitted that Respondent No.3 in this letter had tried to circumvent the judgement of the Central Administrative Tribunal, Guwahati by delibrately

••••5

misinterpreting and twisting the words "and at the rate as may be applicable from time to time as from 1.3.1991 onwards and continue to pay the same" occuring in the order dated 22.8.95 passed by the Hon'ble Tribunal.

This letter of the Respondent No.3 also instructs the Kohima S.I.B. to initiate action to make recovery of the excess amount paid to the petitioners.

h) The petitioners also humbly submit that such employees of the other Central Government departments, posted in Nagaland, are still drawing the rates of H.R.A./Licence Fee. as allowed by the Central Administrative Tribunal.

A photostate copy of a certificate dated 18.11.1997 issued by the Assistant Secretary, Postal Employees Union, Nagaland is enclosed and marked as ANNEXURE 'F'.

- J. It is, therefore, respectfully pointed out that the Respondents Nos. 1 to 3 viz. Sarvashri D.N.Chandel, U.K.Shukla and A.B.Vohra, have proceeded in the matter very casually and in utter disregard to the directions given by the Tribunal. They have further arrogated to themselves the right to interpret the orders of the Hon'ble Tribunal to the disadvantage of the petitioners to simply deny them their rightful dues.
  - 4. This is to certify that no other petition on the subject has been moved earlier by the petitioners/applicants.
  - 4. The following documents are filed with this petition:
    - i) Copy of the order dated 22.8.95 passed by the Central Administrative Tribunal, Guwahati (ANNEXURE 'A'
    - ii) Copy of the order dated 16.10.97 passed by Shri D.N.Chandel, Assistant Director (E),S.I.B. Kohima ...... (ANNEXURE 'B')

. **. . . . . . . .** 6

- iii) Copy of the representation dated 3.11.1997 filed by one of the petitioners
  ..... (ANNEXURE 'C')
- iv) Copy of Memo dated 12.11.1997 issued by Shri U.K.Shukla, Asstt.Director, S.I.B.Kohima (ANNEXURE 'D')
- v) Copy of Memo dated 22.9.97 issued by Shri A.B.Vohra, Jt.Director, &x I.B., New Delhi. (ANNEXURE 'E')
- vi) Copy of the Certificate dated 18.11.97 issued by Asstt.Secretary, Postal Employees Union...... (ANNEXURE 'F')

In the premises stated above, it is quite clear that the three respondents viz. Sarvashri D.N.Chandel, U.K.Shukla and A.B.Vohra, by delibrately misinterpreting the orders of the Tribunal dated 22.8.95 have not only put the petitioners to loss and injury financially and mentally but have thus committed civil contempt by diminishing the prestige and authority of the Tribunal. The Hon'ble Tribunal may kindly take cognizence, initiate the proceedings against the Respondents Nos.1,2 and 3 and punish them according to the provisions of law;

#### -AND-

Pending disposal of the Contempt Petition, your honour may be pleased to pass order for the stay of the operation of the orders dated 16.10.97 (ANNEXURE 'B') AND MEMORANDUM dated 12.11.97 (ANNEXURE 'D'); and

For this act of kindness, the petitioners as in duty bound shall ever pray.

#### (KINDLY SEE NEXT PAGE FOR AFFIDAVIT):

• • • • • • • • • • 7

#### DRAFT CHARGE

taid down before the Hon'ble Central Administrative Tribunal for initiating Contempt preceeding against the Contemners/
Respondents for wilful non-compliance and disobedience to the Order of the Hon'ble Tribunal passed in O.A.No. 57/95 dated 22nd August'95 and also to impose purishment upon the respondents/
Contemners for non-compliance of the order of the Hon'ble Tribunal as mentioned above in accordance with law.

### AFFIDAVIT

I, S hri N.Aier, Son of Shri Imna Ao aged about 35 years working as Assistant in the Subsidia-ry Intelligence Bureau, (MHA) Govt.of India, Kohima, one of the petitioners solemnly affirm and state as follows:

- (1) That I am one of the petitioners in the above contempt petition.
- (2) That I am also one of the applicants in the original application filed and registered with No.37/95 before CAT, Guwa-hati.
- (3) That the contents of paragra-ph 1 to 4 are true to the best of my knowledge and belief.
- (4) That I am duly authorised to swer in this affidavit on behalf of other petitioners as well.

I verify that the contents of para 1 to 4 of this Affidavit are true to the best of my knowledge and belief; and I sign the Affidavit to-day the November, 1997.



DEPONENT

DEPONENT

Juncial Magistrate Vst Class
Kohima, Nagaland.









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CETTIFIED TRUP COLL

Adversio

ANNEXURE - A

8

EXTRACT COPY OF AN ORDER DATED 22nd August, 1995 PASSED BY THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWHATI BENCH, EGUWAHATI.

#### Q.A. 37/95

compensation in lieu of rent free accommodation. The respondente

House rent allowings at the rate applicable to the Central Government employees in 'B' (81-22) class cities/towns for the period from 1.10.1936 or actual date of posting in Nagaland if it is subsequent thereto.

As the Cast may be, upta 28.2-9/, and at the rate as may be applicable from time to the es from 1.3.1991 where to

endidas, ocumens acidas

(b) for the purpose of above direction it is cler the rate may be calculated on the basis of percentage a flat rate or wish rate as may be applicable from the time during the period from 1.10.1986 upto date.

- (c) Arrears from 1.10.1986 upto date to be paid accordingly subject to the adjustment of the amount so may have elready been said to the respective applicants during the eferes Period.
- Future payment to be regulated in accordance with olausa(e) above.
  - Arreare to be paid so early as practicable but not later thin a period of 3 months from the date of receipt of the copy of this order by the respondents.
  - Licence fee a 10% of wonthly pay (subject to where it wes prescribed at a lesser rate depending upon the extent of basis pay) with effect from 1.7.1987 or actual date of posting in Magaland if it is subsequent thereto as the case may be, upto date and continue to pay the same until the concession is not withdrawn or modified by
- the Covernment of Inuis or till rent free access is not provided. Arrears to be paid for the puriod from 1.7.1987 (or actual date of peating in Nagaland if it is subsequent, thereto es the case say be) upto dete.
  - Future payment to continue from 23.8.95 to be regulated in accordance with alause (a) above.

(8 A).

(d) Arrears to be paid as early as practicable but not later than a period of 3 months from the date of receipt of the copy of this order by the respondents.

O.A. allowed in terms of above order. No order as to

CA. N TRUEHA)

Advocate

Manage 797115

No. 13/EST/CPC/97(1) - 777 Subsidiery Intelligence Bureau, (MHA). Covt. of India.

Kohima, the

16:0CT 1997

### ORDER

In persuance of IB Hors. memo No. 12/EST(C)/97(3)1078 dated 6.10.97 communicating C.C. S. (R.P.) Rules 1997.
and partial modification of earlier orders, all the staff
who are eligible to get HRA and IP in lieu of R.F.A. will
get house rent allewance w.e.f. 1.8.97.

- (1) @ 7.5% of pay who are posted at Kehima and Dimagur.
  - in other places.

Licence fee

at the rate admissible from time to time as per notification of the Government.

Assistant Director/F.

Copy for information and necessary action to :-

- 1. The Account Officer, RP & AO, TB (MA) Shillong.
- 2. The Section Officer/A. SIB. Bohima ( 2 cs.).
- 3. Shri W. Asir. Asstt., SIB, Rohims.

Thurte

16

To

The Jeint Director, Subsidiary Intelligence Bureau, (DMA) Govt. of India. Kehima.

(Through proper channel)

Sub: DISCONTINUATION OF HRA AT THE RATE OF 'B' CLASS CITY AND LF 016%.

11111

Bir.

Vith due respect and humble submission I would like to draw your kind attention in the following few lines for your kind and sympathetic action.

- of application for sanction of HPA at 'B' class city rate accordance with the Presidential order of January 8,1962. But I have not been granted at 'B' class city rate: Thereafter, I was bound to approach the CAT, Carahati Bench:
- 3. Accordingly, CAT Guwahati Bench had registered and upheld my prayer and ordered for payment of HRA at the rate applicable in 'B' class cities and LF 610% of the basic pay w.e.f. 1.10:1986. The order of the Tribunal is as under #

#### OA No 37/95

It is declared that the applicants are entitled to draw compensation in lieu of rent free accommodation. The respondents do pay the same to the applicants as directed below :

- 1:(a) House rent allowance at the rate applicable to Central Govt; employees in 'B' (B1-B2)class cities/terms for the period from 1:10:1986 or actual date of posting in Nagalandif it is subsequent thereto, as the case may be; upto 28:2:91, and at the rate as may be applicable from time to time as from 1:5:1991 enwards and centinue to pay the same:
- 2.(a) Licence fee \$100 of monthly pay (subject to where is was prescribed at a lesser rate depending upon the extant of basic pay) with effect from 1.7.1987 or actual date of posting in Nagaland it it is subsequent thereto as the case may be, upto date and continue to pay the same until the concession is not withdrawn or modified by the Govtief India or till rent free accommodation is not provided.

OP'S MALL

Contd....2.....

(IOA)

L/F up-to 31.7.97. Recently an order was impact from SIB, Kohima vide No.13/RST/CPC/97(1)-4979 dated 16.10.97 wherein it has been ordered that all the staff of SIB, Kohimai are to get HRA 0 of C Class city rate i.e., 7.9% of the new basic pay v.o.f. 1.8.97 t.o., the date of implementation of the 3th Pay Commission Report.

5. In the 5th CFC report, Kehima and Rimopur are shown as iC! class cities and other parts of Magaland as unclassified. However, the pay countasion has accepted the existing concept of special orders with regards to Glassification of certain cities and terms due to their possilar features in addition to population criterion should also continue.

5. The 5th CPC has also clarified that the cities/towns which have been placed in a lower classifications as empered to their existing classification should continue to rotain the existing classification with further orders and central Covt. employees working therein will be entitled to draw the rotaes of GCA and HRA ascerdingly.

7. In 1993 the Supreme Court while rejecting the appeal of the Govt. of India justified to allow the HRA at 'B' class city and LP to the employees of PAP Bepts, posted in the State of Negaland is as under !-

There is/dispute that the former NHA and the present Magaland was considered as a specially difficult area for rented assemblation. For the purpose of NHA Govt. Elemified the cities and terms on the babis of their population and paid higher allowance in sore population eligible in such cities, dince Magaland, irrespective the stations of the extire territory, was considered as a difficult population and pour cities because the rest structure of ties. Minco Magaland, irrespective the staticult the entire territory, was conditioned as a difficult area from the point of view of excilability of rested house, all PAT employees posted there either get rest free quarters or where such quarture could not to provided by the Govt, were given house rest at the rate applicable to 'B' class cities. This situation continued from 1962, The rate of RAA may be reduced with office of time. The only reason for doing so can be that the continue time. The only reason for doing so can be that the continue time. The only reason for doing so can be that the continue of time. The only reason for doing so can be that the continue. This can exhaust the house rea type, The easy reason for deing so can be that the special-difficulties which existed from 1962 coverés have since been smillerated. This can exhaustable happen with the development of the area in quantics. The house stock may improve to such an extent that rented house at reasonable rate may be available. If that was the situation, a down word revision of MA or even its complete discontinuance while have been justified. In this case, however, the respondents case solely rests of which is stocked as Assessme Arl which is represented in complete discentinuance while have best justified. In this case, however, the respectants case solely rosts on which is stated as America-Ari which is reproduced in full in the proceeding paragraph. Since no such reason is given for the demount revision we have no other alternative but to held that the revision effected in compliance to the demounts at anomare 3-4 is artitrary and cannot be sustained. He further find that according to the fermila adopted after the IV CPC IMA as payable to the Contful Covt. employees posted even in aleasified places. From America 4-7, it is clear that these allowancies at a flat rate is payable without production of rent receipt. It appears to us that the IMA is paid by the Control Covt. for companioning an employee on account of his residential accommodation in the place of posting is not shown to here undergone any improvement in the matter of evallability and runt of hird accommodation any alteration of the rate of IMA will remain arbitrary and unjustified. In this view of their matter, we feel

THED TRUE

<u>Lno</u>

.

# inclined to sllow the application."

8: In the light of the above, I once again requesting to your benign authority to sanction HRA at the rate of 'B' class city i.e., 15% of the basic pay and 10% LF for which act of kindness, I shall bemain ever grateful to you.

D+3-1197

Yours faithfully,

Subrata Datta

\*\*\*\*

CERTIFIED TRUE COD

(M. N TOKNA)

Mdvoce10

Wimmpur-1971 15

#### MOST IMMEDIATE

NO. 52/18T-K/CAT/05 - 5266
SUBSIDIARY INTELLIGENCE BUREAU
(Ministry of Home Affairs)
GOVERNMENT OF INDIA
K O R I M A

Dated the: Novembel 2 8,0 V 1997

#### MEMORANDUM

A list showing 127 officials, who are either presently working in this SIB ord worked during the period from 1.10.1986 and subsequently transferred to other SIBs, are the parties in 0.4. No.37/95. They are being paid HRA at 'B' class city rates from 1.10.1986 or from the date of joining this SIB subsequent to the said date and Licence fee @ 10% of pay w.e.f. 1.7.1987. It is contrary to the court orders.

As per the instructions received from JE(I), IB, now it has been \*\*R\*\*R\*\*R\*\*R\*\*R\*\* decided to deduct the H.R.A. paid to them; over and above 'C' class city rates w.e.f. 1.3.1991 and overpaid Licence Fee from 1.7.87. The overpaid amount may please be worked out and start recovering from their pay for November 1997 onwards @ Rs.500/- p.m, under intimation to the officials concerned. Intimation may please be given to the SIBx concerned to which the officials, if any have already transferred out. As a compliance report has to be sent to JB/E, a reply may please be given to us.

ASSISTANT DIRECTOR/E

12/101

The Section Officer(A), SIB., Kohima.

Encl: As above,

I Inselie

No.10/SO(C)/95(1)-PART-I-1032 Intelligence Bureau (Ministry of Home Affairs) Government of India,

New Delhi, the 22 SEPt 1997

## Memorandum

Please refer to your memo.No.52/Est/CAT/95-4261 dt. 21.8.97 regarding HRA at °B° class city rates to the petitioners of OA No.37/95.

- 2. In this connection it is submitted that the orders issued vide MHA letter No.10/SO(C)/95(1)-PF V-412 dated April 18.1996 based on the judgement dated 22.8.95 pronounced by the Hon'ble AAT Guwahati Bench in OA No. 37/95 are very clear. In para 1(a) of the order it has been clearly mentioned that the petitioners are to be paid HRA at 'B' class city rates for the period from 1,10.96 or actual date of posting in Nagaland if it is subsequent thereto, as thecase may be, upto 28.2.91 repeat 28.2.91 and there at the rate as may be applicable from time to time w.e.f. 1.3.91. Similarly para (R 2(a) is very clear about the licence fee at the rate of 10% (subject to where it may prescribed at the lesser rate depending upto the extent of basis pay). It is thus evident that the SIB is paying HRA at 'B' class city rate in clear violation of the judgement pronounced by the Hon'ble CAT as circulated vide MHA later dated 18.4.96 referred to above.
- 3. In view of the position explained above, SIB is directed to take corrective measures and immediately stop the payment of HRA at 'B' class city rate. Not only this, necessary action may be initiated to recover the excess amount paid to the employees under intimation to IB Hqrs.
- 4. It is also requested that responsibility may be fixed for violation of government orders on the subject.

Sd/- 19/9 (A.B.Vohra) Joint Director

To

Shri A.S.Bhattacharjee, Joint Director, SIB,Kohima.

Do Lusetis

ANNEXURE-F (13)

# CERTIFICATE

employees of the Department of Postal of Services, Nagaland Division are drawing HRA at B'class city of Rate. At present the existing that the Basic pay.

This is in accordance the CAT, Gusahali Benefit judgement.

Asst. Circle Secretary

P-111, & LD.

Kohima-797001